

(2)

Central Administrative Tribunal, Principal Bench

O.A.No.2489/2003

New Delhi, this the 13th day of October, 2003.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

Hon'ble Mr. Sarweshwar Jha, Member (A)

Shri M.L. Meena
S/o Shri Puri Ram Meena,
Senior Section Engineer
Northern Railway,

JINDApplicant
(By Advocate: Shri B.S. Maine)

versus

Union of India, through

1. The Secretary, Railway Board
Ministry of Railways
Rail Bhawan, Raisina Road,
New Delhi.

2. The General Manager,
Northern Railway,
Baroda House, New Delhi.

3. The Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi

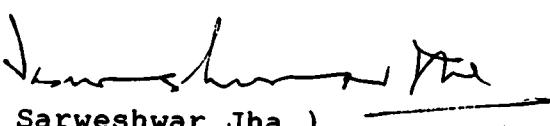
....Respondents

Order (Oral)

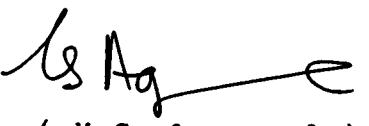
By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that as for the present, he does not press the present petition. He may be permitted to file a fresh petition in case respondents do not include the name of the applicant in the list.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(Sarweshwar Jha)

Member (A)


(V.S. Aggarwal)
Chairman

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